

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 2931
TO BE ANSWERED ON 20.03.2017**

EMPLOYEE ENROLMENT CAMPAIGN

2931. SHRI RAJESH KUMAR DIWAKER:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the EPFO is planning to launch Employee Enrolment Campaign, 2017, offering opportunity to Employees to voluntarily declare details of the employees' hitherto deprived of social security benefits under EPFO;**
- (b) if so, the details thereof;**
- (c) the *modus operandi* methodology being adopted for operating the said scheme and for collection of contributions to be made under the declarations; and**
- (d) the time by which the said scheme is likely to be made operational?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (d): An Employees' Enrolment Campaign has been launched by Employees' Provident Fund Organisation during the period 01.01.2017 to 31.03.2017, in order to extend social security benefits to all the eligible workers in the country. During the Campaign, various financial incentives are being offered to establishments to enroll their workers.

An employer, whether already covered or yet to be covered, can enroll employees who remained un-enrolled for any reason between 01.04.2009 and 31.12.2016 by making a declaration of such employees during the campaign period. Such declaration shall be valid only in respect of employees who are alive as on 1st January, 2017 and no proceedings under section 7A of the Employees' Provident Funds &

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Miscellaneous Provisions (EPF & MP) Act, 1952 or under paragraph 26B of the Employees' Provident Funds (EPF) Scheme, 1952 or under paragraph 8 of the Employees' Pension Scheme, 1995 have been initiated against their establishment or employer, as the case may be, to determine the eligibility for membership of such employees. For the declaration made under this campaign, the employer shall be responsible to remit the employer's contribution, interest under section 7Q of the Act and damages. As an incentive, the following shall apply to the declarations made under the campaign:-

(i) The employee's share of contribution if declared by the employer not to have been deducted shall not be required to be paid.

(ii) The damages to be paid by the employer in respect of the employees for whom declaration has been made under this campaign shall be at the rate of Rupee 1(one) per annum.

(iii) No administrative charges shall be collected from the employer in respect of the contribution made under the declaration.

If the employer fails to pay within 15 days of making the declaration, the dues, interest and damages payable by him in respect of the declaration made under this campaign, such declaration shall be deemed to have not been made under this campaign.
